

**Crash of Patiala Flying Club Plane**

**2181. Shri Vishwa Nath Pandey:**  
**Shri Onkar Lal Berwa:**  
**Shri Omkar Singh:**  
**Shri Hukam Chand**  
**Kachhavalya:**

Will the Minister of Transport, Aviation, Shipping and Tourism be pleased to state:

(a) whether it is a fact that two occupants of a Patiala Flying Club plane (Jullundur) were killed when it caught fire in mid-air and crashed to the ground on the 2nd March, 1966 at Phagwara; and

(b) if so, the causes of the accident?

The Minister of Transport, Aviation, Shipping and Tourism (Shri Sanjiva Reddy): (a) Yes, Sir. Two occupants of the Patiala Aviation Club aircraft were killed when their plane crashed and caught fire on 2nd March, 1966 at Phagwara.

(b) The accident is under investigation.

**Air India Employees**

**2182. Shri Kishen Pattnayak:**  
**Shri Madhu Limaye:**

Will the Minister of Transport, Aviation, Shipping and Tourism be pleased to state:

(a) Whether Government have received the award of the National Industrial Tribunal in the case of Air India Employees;

(b) whether the work-to-rule practice adopted by the employees has anything to do with the delay in submitting the award on the abrupt breaking off of direct negotiations with the Union;

(c) the effect of this practice on the flight schedules; and

(d) the losses sustained as a result thereof?

The Minister of Transport, Aviation, Shipping and Tourism (Shri Sanjiva Reddy): (a) Yes, Sir.

(b) No, Sir.

(c) and (d). There have been delays to flights on account of 'work to Rule' and 'work to trade' practices adopted by a section of employees belonging to the Air Corporation Employees Union.

These delays to flights did not cause any serious loss of revenue by they resulted in considerable inconvenience to passengers and loss of goodwill and diversion of traffic.

**Bye-Elections**

**2183. Dr. Ram Manohar Lohia:**  
**Shri Madhu Limaye:**  
**Shri Kishen Pattnayak:**  
**Shri Hari Vishnu Kamath:**  
**Shri Yashpal Singh:**  
**Shri D. C. Sharma:**

Will the Minister of Law be pleased to state:

(a) whether it is a fact that the Election Commission have tentatively decided not to hold bye-elections;

(b) if so, the reasons for this decision as conveyed to Government by the Election Commission; and

(c) whether there is any likelihood of reconsideration of this decision?

The Minister of State in the Ministry of Law (Shri C. R. Patabhi Raman): (a) to (c). On the 17th September, 1965 the Election Commission issued a Press Note postponing the holding of bye-elections to the Lok Sabha and the State Legislative Assemblies. Thereafter, the Government is not aware of any decision, tentative or otherwise, having been taken by the Election Commission in this behalf.

12.15 hrs.

**MOTIONS FOR ADJOURNMENT**

**DISTURBANCES IN DELHI**

Mr. Speaker: Now, I have got six Adjournment Motions and 18 Calling